

DIVISION BENCH  
COURT - II

M-1

(MENTIONING)

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1518(KB)2020  
IA(I.B.C)/520(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> MAY 2024**

IN THE MATTER OF	ALDOUS COMMODITIES PRIVATE LIMITED VS AANCHAL ISPAT LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

**C O R R I G E N D U M   O R D E R**

1. This matter was not on Board today. Upon mentioning, the matter is taken on Board today.
  - a. In the order dated 08<sup>th</sup> March, 2024, in **point 2a**. "*is written as point a*" will read as "**point d**" and in **para 2d**. "*is written as point d*" will read as "**point e**" and in para **2d**. "**of liquidation**" will read as "**CIRP**" and in para 2e. "**of liquidation**" will be **deleted**.
2. Rest of the order dated 08<sup>th</sup> March, 2024 will remain unchanged.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1518(KB)2020  
IA(I.B.C)/520(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	ALDOUS COMMODITIES PRIVATE LIMITED VS AANCHAL ISPAT LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the Resolution Professional  
Mr. Manas Das, Adv. ]  
Mr. Chandan Mohata, Adv. ]

**ORDER**

1. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/520(KB)2024:**
  - a. This application is filed by the Resolution Professional under Section 12 (2) and (3) of the Insolvency and Bankruptcy Code, 2016 for extension of 90 days with effect from 10<sup>th</sup> March, 2024.
  - b. The reasons for extension seeking by the Resolution Professional is mentioned in para 4 (m) of this application.
  - c. This IA accompanied by an affidavit of Resolution Professional at page 22 of this application.
  - a. We have perused the application and the documents attached therewith and heard the learned Counsel for the Resolution Professional. On being satisfied, we grant extension of liquidation period by 90 days from 10<sup>th</sup> March, 2024 and accordingly, IA(I.B.C)/520(KB)2024 is allowed and disposed of.
  - d. The Resolution Professional is directed to complete the whole process of liquidation mandatorily within the extended time period.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**